

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE: KOLKATA**

Original Application No. 209 of 2025/E.Z

Panchanan Dehuri Applicant

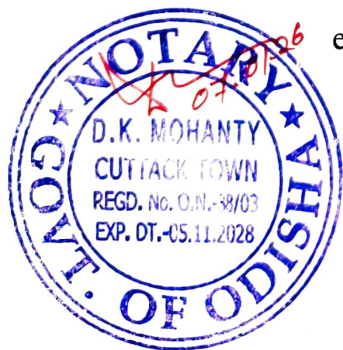
Versus

State of Odisha & others Respondents

**ADDITIONAL AFFIDVIT FILED BY THE
APPLICANT**

I, Panchanan Dehuri, aged about 45 years, Son of Ghan Dehuri, Village- Bhejia, P.O- Nuapatna, P.S- Tigiria, Dist- Cuttack, do hereby solemnly affirm and state as follows:

1. That I am the applicant in the above mentioned application and competent to swear this affidavit.
2. That, it is pertinent to mention here that, I am very much acquainted with the facts of the case. Though I have not filed any photographs regarding construction upon the mentioned land about establishment of proposed stone crusher for proper



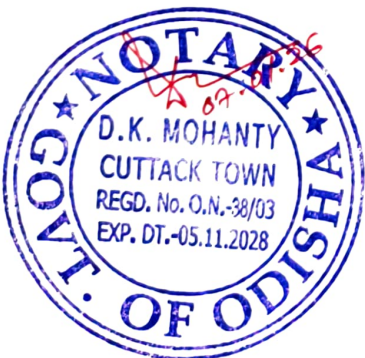
DIPAN KUMAR MOHANTY
NOTARY, CUTTACK TOWN

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adjudication of the application. It is humbly submitted here that, due to continuance of construction for establishment of proposed stone crusher by the opposite party no. 7 the entire environment already became dusty and polluted, even without obtaining any permission for establishment of stone crusher the opposite party no. 7 continuing construction over the aforesaid land fro establishment of proposed stone crusher. Copy of the photographs are annexed herewith and marked as **ANNEXURE-3**.

B. Rout,
Adv.

3. That, it is humbly submitted that, in the meantime applicant has obtained some documents from the local administration pertaining to establishment of proposed stone crusher upon the case land. Where Tahasildar, Tigiria/Respondent No. 5 issued letter vide Letter No. 1327 dtd. 21st March 2025 to the office of the Revenue Inspector, Nuapatna inviting report about issuance of certificate relating to sitting criteria for establishment of stone crusher unity



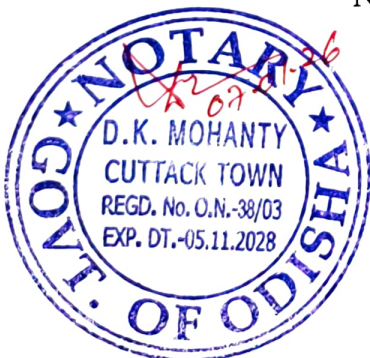
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07.01.26
DIPAN KUMAR MOHANTY
NOTARY, CUTTACK TOWN

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at village- Veja by the Respondent No. 7/ Prop-Maa Kochilasuni Enterprisers and accordingly Revenue Inspector, Nuapatna submitted report to the Tahasildar, Tigiria/Respondent No. 5. Copy of the Letter No. 65 dtd. 29.03.2025 submitted by the Revenue Inspector, Nuapatna to the Tahasildar, Tigiria/Respondent No. 5 is annexed herewith and marked as ANNEXURE-4.

4. That, it is humbly submitted here that, in the meantime Tahasildar, Tigiria/Respondent No. 5 submitted compliance report on grievance petition of the applicant to the Collector, Cuttack/Respondent No. 3 vide Letter No. 2065 dtd. 15.05.2025 and it is further been submitted that, Tahasildar, Tigiria/Respondent No. 5 also issued letter to the Sub-Collector, Athagrah vide letter No. 1621 dtd. 07.04.2025 about issuance of NOC on the sitting criteria of proposed stone crusher. Copy of the Letter No. 2065 dtd. 15.05.2025 and letter No. 1621 dtd.

B. Rout Adv.



DIPAN KUMAR MOHANTY
NOTARY, CUTTACK TOWN

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07.04.2025 are annexed herewith and marked as
ANNEXURE- 5 Series.

5. That, it is pertinent to mention here that, from the above contents shows that, the Respondent no. 7 making construction over the aforesaid land for establishment of stone crusher which is completely prohibited area for establishment of stone crusher. Despite submission of grievance before the authority concern, though authorities are not taking proper action against illegal establishment of proposed stone crusher but the Respondent No. 7 making construction over the case land, which is completely illegal. Hence, Hon'ble Tribunal may interfere and pass appropriate order/orders, direction/directions.

7. That the facts stated above are true to the best of my knowledge and belief.

Identified by
Bikram Rout
Advocate 0-1335/2025

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DEPONENT.

CERTIFICATE

Due to non-availability of cartridge papers this matter has been typed in thick white papers.

Cuttack

Date- 07/01/2026

B.Rout

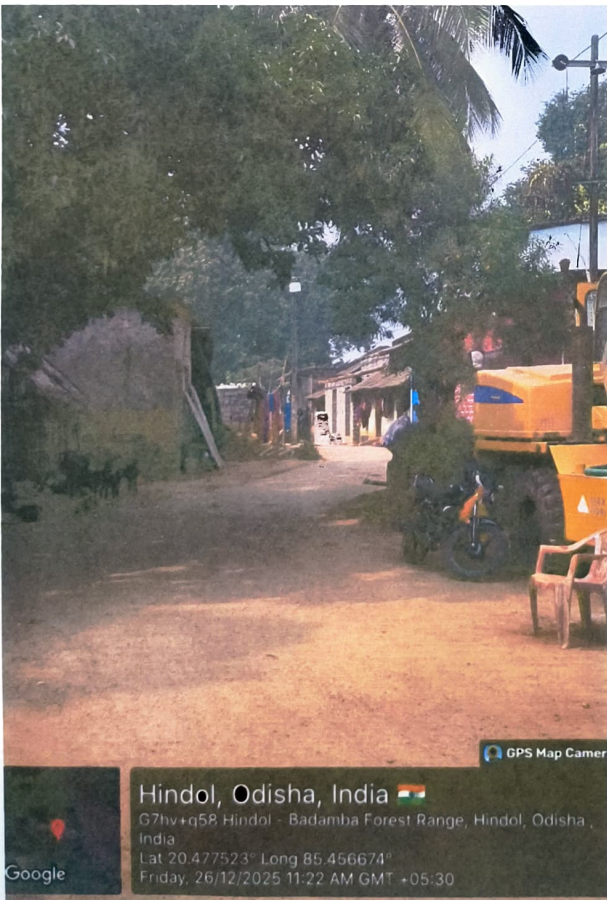
Advocate

Solemnly Sworn Before
me by... *Panchanan Dehuri*
being identified by... *Bikram Rout, Adv*
at Cuttack, dated... *7th Jan 2026*
07.01.2026.

Dipan Kumar Mohanty
Notary, Cuttack Town







TAHASILDAR
TIGIRIA
To,

OFFICE OF THE REVENUE INSPECTOR, NUAPATNA

NO: 65 DATE: 29/03/25

The Tahasildar, Tigiria

Sub: Report on the issue of certificate relating to sitting criteria for establishment of Prop-Maa Kochilasuni Enterprises Unit-I, stone Crusher Unit at Village: Vejia.

Ref: Yours' good Office Let No: 1327 dated 21/03/2025.

Sir,

As per the direction I have conducted the field enquiry and the findings of such enquiry are detailed below:

1. That, Sri Krushna Chandra Swain, Prop-Maa Kochilasuni Enterprises Unit-I, At-Vejia, Po-Nuapatna, Ps- Tigiria , Dist-Cuttack has applied to install a crusher unit over the plot No-391, 392, 393, 395 & 400 Under Khata No.: 879/941, all the above plots belongs to KISSAM: Gharabari of Mouza: Vejia which stands recorded in favour of Krushna Chandra Swain, S/O: Bansidhar Swain, Narayan Biswal S/o- Alekha Biswal Caste: Khandayat, of village: Brahmigaon, P.S.- Baranga, Dist: Cuttack

The Xerox copy of the ROR is attached herewith for your kind perusal.


2. That, the trace map depicting the area proposed for stone crusher unit including the trace map of revenue road connecting to the spot for the communication is attached herewith.

The Plot details used for stone crusher unit and the revenue road connecting to the spot for the communication proposed is given as Scheduled bellow.

LAND SCHEDULED OF THE SPOT OF CRUSHER UNIT

KHATA NO	PLOT NO	AREA	KISAM	NAME OF R.T.
879/941	391	0.37	Gharabari	Krushna Chandra Swain, S/O: Bansidhar Swain, Narayan Biswal S/o- Alekha Biswal Caste: Khandayat, of village: Brahmigaon, P.S Baranga, Dist: Cuttack
	392	0.90	Gharabari	
	393	0.24	Gharabari	
	395	0.36	Gharabari	
	400	0.51	Gharabari	

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3. That, the Xerox copy of NOC and G.P. Resolution copy from the Sarapanch Bhogoda GP obtained by the applicant is attached.
 4. That, there is not be any obstruction to flow of natural water source if the proposed crusher unit is installed.
 5. That, no negative consequence is perceived at this point of time. However, being a technical Matter, the state pollution control board may kindly be moved for clarification.
 6. (i) That there is no established authorized habitation, educational institution within 500 mtrs. radius of the proposed crusher unit.
 - (ii) That, the distance of the proposed crusher unit from the N.H./S.H. is more than 500 mtrs.
 - (iii) That, the distance from NAC/Municipality limit is more than 10 KMs away from the proposed crusher unit.
 - (iv) The distance of the hospital, courts and public offices is approximately 8 KMs away from the proposed crusher unit.
 7. That, the Regional Manager, SPCB, Cuttack may be moved to report on the matter of Environment, Pollution & the consequential measures to be adopted by the owner of the crusher unit.


29/3/95
Revenue Inspector
Nuapatna



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OFFICE OF THE TAHASILDAR, TIGIRIA

Letter No. 2065 / Date. 15.05.25

To

The Collector, Cuttack

Sub:- Compliance report on the grievance petition filed by Panchanan Dehury and others.


Ref:- Janasunani Grievance Ticket No. DM20251156720.

Sir,

With reference to the letter on the subject cited above, I am to enclose herewith the letter no. 1621 dtd. 07.04.2025 to Sub-Collector, athagarh regarding NOC on the sitting criteria of Maa Kochilasuni Enterprises Unit-1 Stone Crusher Unit at Vejia along with letter no. 65 dtd. 29.03.25 of RI, Nuapatna and joint field enquiry report of Revenue Supervisor, Tigiria, R.I, Nuapatna and Tahasildar(I/c), Tigiria for kind information. On verification of the joint enquiry report the following points are found.


- The proposed stone crusher unit is adjacent to Govt. road as per trace map attached.
 - There is not any abstraction of flow of natural water source by the proposed crusher unit.
 - The distance of authorized habitation, educational institute, hospital, court and public offices are available more than 500 meters away by road from the proposed plot for crusher unit.
 - There is no negative consequence is perceived at this point of time.
- This is for favour of your kind information and necessary action.

Yours faithfully


Tahasildar, Tigiria
TAHASILDAR
TIGIRIA

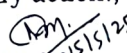
Memo No. 2066 / Date 15.05.25

Copy submitted to sub-collector, Athagarh for favour of kind information and necessary action.


Tahasildar, Tigiria
TAHASILDAR
TIGIRIA

Memo No. 2067 / Date 15.05.25

Copy to Panchanan Dehury, At- Bhejia for information and necessary action.,


Tahasildar, Tigiria
TAHASILDAR
TIGIRIA



OFFICE OF THE TAHASILDAR, TIGIRIA

E-Mail:- tah.tigiria@nic.in

Letter No 1621 / Date 07-04-25

To

The Sub-Collector, Athagarh

Sub: Issue of NOC on the sitting criteria of Maa Kochilasuni Enterprises Unit-1 Stone Crusher Unit at Vejia under Tigiria Tahasil.

Ref: District Office Letter No. 330 Dated. 19.03.2025.

Sir,

In inviting a reference to the above captioned subject, I am to say that One Sri Krushna Chandra Swain, Proprietor of Maa Kochilasuni Enterprises Unit-1 Stone Crusher has been applied to set up stone crusher unit at Mouza-Vejia under Tigiria Tahasil. The matter has been duly enquired by the undersigned along with, Revenue Supervisor, local RI Nuapatna and the findings are as follows:-

1. That, the proposed Plot No. 391 Area-Ac.0.37 Dec, Plot No. 392 Area-Ac.0.90 Dec, Plot No. 393 Area-Ac.0.24 Dec, Plot No. 395 Area-Ac.0.36 Dec, Plot No. 400 Area-Ac.0.51 Dec all the Kissam of Gharabari under Khata No. 879/941 of Mouza-Vejia Stands recorded in favour of Krushna Chandra Swain S/O- Bansidhar Swain and Narayan Biswal S/o- Alekha Biswal Caste-Khandayat, Village-Bramhanigaon, P.O- Baranga, P.S- Baranga Dist- Cuttack. The True Copy of the R.O.R of the applied Land Schedule is duly signed by the undersigned. (Copy Enclosed.)
2. The applicant has submitted hal Sabik Comparison of the applied plot from Major settlement office, Jobra, Cuttack (Copy Enclosed.)
3. The trace map is attached showing the proposed crusher unit along with the road for communication to the spot duly authenticated by the undersigned.
4. Spot Visit Memorandum and the original field enquiry report of RI Nuapatna is attached for favour of your kind information.
5. The Sarapancha of Bhogada Gram Panchayat has been issued a NOC to the applicant. (Photo Copy of NOC of Grampanchyat and Photo Copy of Resolution are enclosed).

Received
11.04.25

6. The distance of authorized habitation, educational institute, hospital, court and public offices are available more than 500 meters from the proposed plot for crusher unit as reported by RI Nuapatna.
7. The distance of national highway is more than 500 meters from the proposed crusher unit according to G.O. No. 18226/F&E Dated. 06.08.2010.
8. No negative consequence is perceived at this point of time. As such NOC may be issued in favour of the applicant by obtaining clarification from the State Pollution Control Board.

This is for favour of your kind information and recommendation to Collector, Cuttack for issuance of NOC in favour of the applicant.

Yours faithfully,

Tahasildar, Tigiria

Memo No 1622 Date 07.04.25

Copy submitted to Deputy Collector (Touzi & Loans), Collectorate Cuttack for information and necessary action.

Tahasildar, Tigiria